

review the anti naxal operations in the State. During his visit, a number of decisions on both security and development fronts had been taken.

(c) to (f) While activities of CPI (Maoist) extremists in Maoist strongholds in Garhchiroli district have increased in the recent past, Government is committed to eradicate the naxal menace. 'Police' and 'public order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with the various issues related to naxalite activities in the States. The Central Government also closely monitors the situation and supplements their efforts over a wide range of schemes, both on security and development fronts.

Review of MNIC project

233. SHRIMATI BRINDA KARAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a pilot project on issuing Multipurpose National Identity Card (MNIC) to Indian Citizens was completed in March, 2009;

(b) if so, the details thereof;

(c) whether a review of the pilot project was conducted by the Ministry;

(d) whether the review revealed any complexity in the process; and

(e) whether the Ministry is planning to rollout the Multipurpose National Identity Card at the National level following the National Population Register (NPR) process?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT):

(a) Yes, Sir.

(b) A Pilot Project on Multi-purpose National Identity Card (MNIC) had been implemented in selected areas of 12 States and one Union Territory viz. Andhra Pradesh, Assam, Delhi, Goa, Gujarat, Jammu and Kashmir, Rajasthan, Tripura, Uttar Pradesh, Uttarakhand, Tamil Nadu, West Bengal and Puducherry covering a population of 30.96 lakh to test check the process and technology for implementing such a project in the country. Under the project, identity (smart) cards were issued to all those citizens who were of age 18 years and above and who could provide documents in

support of their citizenship. More than 12.50 lakh identity (smart) cards were issued in the pilot areas. The MNIC database was maintained and updated for a period of one year and the pilot project was closed on 31.03.2009.

(c) and (d) The experience of the Pilot project has revealed that the process of determination of citizenship is cumbersome, time-consuming and complex in nature. Document base is weak especially in rural areas for married females, landless labourers etc.

(e) Based on learnings of the pilot project, the Government has decided to create a National Population Register (NPR) in the country by collecting information on specific characteristics of all usual residents in the country. The NPR would also have photographs, 10 finger prints and IRIS of all usual residents who are of age 5 years and above. The data collection (in paper format) for creation of NPR has been completed alongwith Houselisting and Housing operations of Census 2011 during April-September, 2010. The paper schedules, approximately 26 crore, have been scanned. The process of data entry is presently going on. The collection of biometrics will start from April, 2011 onwards. After the biometric collection, the draft Local Register of Usual Residents (LRUR) would be published in the local areas for inviting claims/objections. The complete NPR database, alongwith the three biometrics, would be sent to Unique Identification Authority of India (UIDAI) for de-duplication and assignment of Unique ID Numbers. It is proposed to issue the resident identity (smart) card, embedded with UID numbers, to all the 'usual residents' of the country who are of age 18 years and above.

Collapse of building in east Delhi

234. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that more than seventy persons lost their lives due to the collapse of an under construction multistorey home that was being put up illegally in Lalita Park area of East Delhi recently;

(b) if so, the names of persons including MCD officials, who have been booked for the mishap;

(c) whether any ex-gratia payment has been made to the next of kin of the deceased and for those seriously injured in the mishap; and